- (c) Investment will depend on size of a particular mine and equity stake available for NTPC.
- (d) NTPC has not signed any Memorandum of Understanding in this regard.

## Infrastructure finance company status for PFC Ltd.

2382. DR. JANARDHAN WAGHMARE: Will the Minister of POWER be pleased to state:

- (a) whether the Power Finance Corporation (PFC) Limited has approached the Reserve Bank of India to seek the status of an infrastructure finance company;
  - (b) if so, the details thereof and the reasons therefor;
- (c) whether such move would help PFC to increase its capacity to lend more to individuals and group companies; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):
(a) and (b) Yes Sir, Power Finance Corporation (PFC) had requested Reserve Bank of India (RBI) to classify it as an Infrastructure Finance Company (IFC), keeping in view the following:-

- i) IFCs can take higher lending exposure in a single Company and Group of Companies. This would enable PFC in taking higher exposure in Private Sector borrowers.
- ii) Banks can take higher exposure in IFCs. This shall enable PFC to borrow higher amount from the banks for on-lending to the power sector.
- iii) Banks' exposure to IFCs shall be risk weighted as per the credit rating assigned by the rating agency registered with SEBI and accredited by RBI. PFC being a AAA rated company, the risk weight of banks' finance to PFC shall be 20% vis-a-vis risk weight of 100% presently applicable. Lower risk weight may facilitate banks in offering competitive interest rates to PFC.
- iv) RBI has liberalized its ECB policy and permitted IFCs to avail of External Commercial Borrowings (ECBs) upto 50% of their owned funds under the automatic route. This would enable PFC to tap ECB market to meet its huge borrowing requirements under automatic route without prior approval of RBI to the extent of 50% of owned funds.

Based on PFC's application, RBI vide its letter dated 28.07.210 has categorized PFC as an NBFC-ND-IFC (Non Banking Finance Company - Non Depository - Infrastructure Finance Company).

(c) and (d) Yes, Sir, the classification as IFC makes PFC eligible to take higher exposure in case of an individual borrower as well as a group of companies in private sector. It makes PFC eligible to lend additional 5% of its funds to a single borrower as well as a group of borrowers.

## Energy efficient buildings

2383. SHRIMATTI RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of POWER be pleased to state:

- (a) whether the country needs to build green buildings to save power and to control the use of electricity as its accounts for nearly 90 per cent of the carbon footprint of a single structure;
  - (b) if so, the details thereof;
  - (c) whether Green Business Summit 2010 was held recently in Delhi; and
  - (d) if so, the details of issues discussed and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Yes, Sir. The country needs green buildings to save power given that the residential and commercial buildings together account for nearly 33% of the electricity consumption. The Government of India has developed the Energy Conservation Building Code (ECBC) which sets minimum energy performance standards for commercial buildings that have an electrical connected load of 500 KW or above or contract demand of 600 KVA or more and takes into account the five climatic zones of India. Presently, the Code is in vogue on a voluntary basis. The Central Public Works Department (CPWD) has issued a circular No.DGW/MAN/76 dated 16.03.2009 in which it has been decided that all CPWD construction shall henceforth be green.

(c) and (d) The Green Business Summit 2010 was organized by the private sector.